Unethical conduct by medical professionals

- *156. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether Government is aware of unethical professional conduct on the part of medical professionals;
- (b) if so, whether any such incidents have come to the notice of Government; and
 - (c) if so, the action taken by Government thereon?
- THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Yes.
- (b) and (c) The professional conduct of doctors in India is regulated by the Medical Council of India and the respective State Medical Councils. The Indian

Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002, empowers the Medical Council of India (MCI) and respective State Medical Councils to award punishment to a doctor against any act in violation of Code of Ethics and illegal trade practices. The details of complaints received in MCI against doctors during 2012 and action taken thereon are as under:—

S1.No	. Category	2012-13*
1.	Total complaints/appeals received	424
2.	Referred to State Medical Council/State Government	399
3.	Registration temporarily removed among disposed	12
4.	Under consideration	13

^{*}From 01.04.2012 to 23.11.2012.

Protection of ancient herbal plants and birds in forest areas

- *157. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the details of action taken by the Central Government in consultation with State Governments to protect ancient and traditional medicinal plants and birds in forest areas, State-wise;
- (b) the quantum of funds allocated in this regard during the last three years; and
- (c) whether any programme or scheme has been implemented in Gujarat in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) with a purpose of conserving and promoting medicinal plants utilized in the traditional systems of medicines, the Government has set up a National Medicinal Plants Board *vide* Resolution notified on 24th November, 2000 under Department of AYUSH, Ministry of Health and Family Welfare. Important functions of the Board include Coordination with Ministries/Departments/Organizations/States/Union Territories (UT) for the development of the medicinal plant sector. At the State/UT level, State Medicinal Plants Boards (SMPBs) have also been constituted by the States to coordinate conservation and management of medicinal plants at the State level.